Sr. No. 16

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Bail App. No. 45/2020 CrlM No. 373/2020

Rakesh Kumar

...Petitioner

Through: - Mr. Vikas Sharma, Advocate

v/s

UT of Jammu and Kashmir

...Respondent

Through:- Mr. Aseem Sawhney, AAG.

## Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Mr. Aseem Sawhney, learned Additional Advocate General has appeared on behalf of the respondent. He has submitted that he has filed the objections to the application.

The learned counsel for the applicant has submitted that he has not received the copy of the objections. Mr. Sawhney undertakes to provide the copy of the objections to learned counsel for the applicant. The counsel for the applicant has submitted that the applicant is a doctor by profession and has been assigned special duty in connection with COVID-19 and therefore, he may be given protection from arrest till next date of hearing on that ground also.

Mr. Sawhney appearing on behalf of the respondent has assured that no coercive measure shall be taken against the applicant in the matter in hand till next date of hearing that may be fixed by the Court.

Counsel for the applicant is satisfied with the assurance given by the counsel for the respondent.

List for consideration on 19.05.2020.

(PUNEET GUPTA) JUDGE

Jammu 14.05.2020 Pawan Chopra